

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR RAJESH KUMAR GOEL

Petition(s) for Special Leave to Appeal (C) No(s). 16742/2018

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DILEEP SHARMA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.78794/2018-CONDONATION OF DELAY
IN FILING and IA No.78795/2018-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 23371/2018 (XI)

SLP(C) No. 16743/2018 (XI)
(FOR ADMISSION and I.R. and IA No.79437/2018-CONDONATION OF DELAY
IN FILING and IA No.79438/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.79439/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 16746/2018 (XI)
(FOR ADMISSION and I.R. and IA No.79400/2018-CONDONATION OF DELAY
IN FILING and IA No.79402/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.79403/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 16748/2018 (XI)
(FOR ADMISSION and I.R. and IA No.80421/2018-CONDONATION OF DELAY
IN FILING and IA No.80422/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.80423/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 16749/2018 (XI)
(FOR ADMISSION and I.R. and IA No.80410/2018-CONDONATION OF DELAY
IN FILING and IA No.80411/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.80412/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 16750/2018 (XI)
(FOR ADMISSION and I.R. and IA No.79297/2018-CONDONATION OF DELAY
IN FILING and IA No.79299/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.79300/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 16752/2018 (XI)
(FOR ADMISSION and I.R. and IA No.79862/2018-CONDONATION OF DELAY
IN FILING and IA No.79863/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.79865/2018-EXEMPTION FROM FILING O.T.)

Diary No(s). 29924/2018 (XI)
(FOR ADMISSION and I.R. and IA No.122963/2018-CONDONATION OF DELAY
IN FILING and IA No.122964/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.122965/2018-EXEMPTION FROM FILING O.T.
[TO BE TAKEN UP ALONG WITH ITEM NO.51 I.E. SLP(C)NO.16752/2018])

..Contd.2/-

Date : 02-05-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Ms. P.S. Chandralekha, Adv.

Mr. P. I. Jose, AOR

Mr. Mukul Kumar, AOR

Mr. T. Mahipal, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C)No.16742/2018 & SLP(C) No. 23371/2018

The matters have already been directed to be listed before the Hon'ble Court. Therefore, no further orders are required to be passed in it.

SLP(C) No. 16743/2018

Ld.Counsel for respondent Nos. 2 to 5 pointed out that in the initially there were 28 respondents but petitioner has not arrayed to the parties herein and only made 5 respondent. Even the name of the respondents have been mentioned wrongly.

Petitioner to do the needful within two weeks.

Service is complete on Respondent No.1 but no has entered appearance on his behalf.

Respondent Nos. 2 to 5 have failed to file the Counter Affidavit within the stipulated period.

Viewed thus, after expiry of the said period the matter shall be processed for listing before the Hon'ble Court as per rules.

SLP(C) No. 16746/2018

Respondent Nos. 1 to 3, 5 to 7 have filed the Counter Affidavit.

Ld. Counsel for the petitioner is given two weeks to take fresh steps for service of notice in respect of Respondent No.4 as a last chance.

List the matter again on 14.10.2019.

..Contd...3/-

SLP(C) No. 16748/2018

Respondent Nos. 1, 2 and 4 have filed the Counter Affidavit.

As per postal report in respect of respondent no.3, the remarks shows that "Person has expired". Hence Ld. Counsel for the petitioner shall within a period of four weeks take fresh steps to bringing his Lrs. on record.

List the matter again on 14.10.2019.

SLP(C) No. 16749/2018

Service is complete on all the respondents but no one has entered appearance on behalf of Respondent Nos. 1 to 4.

Respondent No.5 has filed Counter Affidavit.

Viewed thus, the matter shall be processed for listing before the Hon'ble Court as per rules.

SLP(C) No. 16750/2018

Respondent Nos.2 to 6 have filed the Counter Affidavit.

As per postal report in respect of respondent no.1, the remarks shows that "Person has expired". Hence Ld. Counsel for the petitioner shall within a period of four weeks take fresh steps to bringing his Lrs. on record.

List the matter again on 14.10.2019.

SLP(C) No. 16752/2018

Service is complete on all the respondents and respondent Nos. 1, 2 and 4 have filed the Counter Affidavit. No one has entered appearance on behalf of respondent no.3 despite due service.

Viewed thus, the matter shall be processed for listing before the Hon'ble Court as per rules.

Diary No(s). 29924/2018

Fresh matter.

RAJESH KUMAR GOEL
Registrar